

Community. Besides, 3911 houses have been constructed for the economically weaker sections in the State of Madhya Pradesh during the years 1975-76, 1976-77 and 1977-78 with the assistance of Rs. 4.76 crores provided by the Housing and Urban Development Corporation Limited.]

Uniform pattern of Education throughout India

700. SHRIMATI KANAK MUKHERJEE: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether Government propose to have a uniform pattern of higher education throughout the country; and

(b) if so, what are the details in this regard?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): (a) and (b) At present, while most of the Universities have adopted a three-year undergraduate course, a good number of universities still offer a 2-year first degree course. While reviewing the National Policy on Education, the Conference of State Ministers of Education held on July 13-15, 1978 expressed the view that the undergraduate stage of higher education may be of three years duration. However, where a State Government so desires it can have a two-year pass and a three-year Honours course.

Amounts sanctioned for Social Welfare work to different States

701. SHRIMATI KANAK MUKHERJEE: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) what is the amount sanctioned to each State for social welfare work for the year 1978-79, State-wise and item-wise;

(b) what is the machinery to find out how these funds are actually being utilised by various State Social Welfare Boards;

(c) whether Government are aware that in many States the funds provided for the purpose are not properly utilised and that the deserving persons are not benefited thereby; and

(d) if so, what steps Central Government propose to take to ensure proper utilisation of the funds allocated by them?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): (a) A statement relating to central assistance to States for social welfare work is attached.

(b) It is presumed this relates to funds placed with State Social Welfare Advisory Boards. The funds are placed at the disposal of the concerned State Social Welfare Advisory Board by Central Social Welfare Board. For the proper utilisation of these funds, the Central Social Welfare Board ensures audit of the accounts of the State Boards through State Accountants General apart from periodic inspections by Central Social Welfare Board's officers and through regular returns of expenses incurred by the State Social Welfare Advisory Boards. The State Boards are required to furnish utilisation certificates to the C.S.W.B.

(c) and (d) The Central Government is not aware of mis-utilisation of the funds in any State. In cases of non-utilisation a number of remedial steps are taken to ensure that beneficiaries are not deprived. These include revision of instructions, field inspections and review of procedures.